

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S) No. 2665 of 2010**

Jang Bahadur Viswakarma ..... Petitioner

**Versus**

1. M/s Bharat Coking Coal Limited represented through its Chairman cum Managing Director, Koyla Bhawan P.O. Koyla Nagar, District Dhanbad
2. The General Manager (Estate) Bharat Coking Coal Limited Koyla Bhawan, P.O Koyla Nagar District Dhanbad
3. The General Manager Kusunda Area No.VI Bharat Coking Coal Limited P.O. Kusunda District Dhanbad.
4. The Estate Officer Kusunda area No.VI Bharat Coking Coal Limited P.O. Kusunda P.S. Kunduadih. District Dhanbad
5. Nagina Saw son of Jageshwar Saw, P.O. Kusunda, P.S. Kenduadih district Dhanbad.

..... Respondents

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**  
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For the Petitioner : Mr. Sanjay Prasad, Advocate  
 For the Resp. State : Mr. V.K. Dubey, Advocate  
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**10/ 08.09.2021** Heard through V.C.

2. The instant writ application has been preferred by the petitioner praying for a direction upon the respondent authorities to provide employment to this petitioner as the dispute regarding the real and rightful person to get employment has finally been settled between the parties before the competent court of law.

3. Learned counsel for the petitioner submits that the instant writ application may be disposed of by giving liberty to this petitioner to approach respondent No.3 along with necessary documents so that the claim made in the instant writ application may be disposed of.

4. Mr. V.K. Dubey, learned counsel for the respondent BCCL submits that since the matter is very old; as such interest

of justice would be sufficed if the petitioner approaches with the relevant documents to the respondent No.3 so that his matter will be settled at the earliest.

**5.** In view of the limited submission of learned counsel for the parties and in view of the fact that no counter affidavit has been filed in this case; the instant writ application, is, hereby disposed of by giving liberty to the petitioner to approach the respondent No.3 with all relevant documents as the petitioner has claimed that the real dispute of the rightful person to get employment has finally been settled between the parties.

If any such representation is filed before the respondent No.3; same shall be disposed of in accordance with law, rules and regulation of the company on the basis of documents available on record/submitted by the petitioner. Since the matter is very old; the entire exercise shall be completed within a period of 4 months from the date of receipt of such representation.

**6.** With the aforesaid direction, the instant writ application stands disposed of.

**(Deepak Roshan, J.)**